## NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 96(ND)/2014 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.07.2016

NAME OF THE COMPANY: M/s. Avigo PE Investments Ltd.

V/s.

Tecpro Engineers Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

1 Apriya Piwari Agreeote Petitiones forty Town

ORDER

Reply to the application by the non-applicant has not been filed despite the time granted earlier. One last opportunity is granted to file reply. Let the needful be done within four weeks with a copy in advance to the counsel for the applicant-petitioner. If no reply is filed within the stipulated period then the matter shall proceed on the adjourned date without the reply.

List on 29.8.2016.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(S.K. MOHAPATRA) MEMBER (T)

Dated: 27/07/2016

(Vidya)

For Petitioner Speaks

1. 1. 1. 1.

7

----